

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.405**  
**IB/614/ND/2022**

**IN THE MATTER OF:**

IDBI Bank Ltd.	...	Applicant
Versus		
Ms. Sangita Arora	...	Respondent

**Order under Section 95(1).**

**Order delivered on 16.01.2023**

**Coram:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

Heard the submissions made by the Learned Counsel for the applicant. As the Hon'ble Supreme Court of India is seized of the matter regarding vires relating to Section 95, 96, 97, 99 &100, let this matter be posted on 28.02.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**